

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 08

C.P. (IB)/472(MB)2024

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **12.07.2024**

NAME OF THE PARTIES: **IDBI TRUSTEESHIP SERVICES LIMITED VS
QUADRANT TELEVENTURES LIMITED**

Section 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Uttiyo Mullick, Adv. Godbole, Adv. Shreddhar Gaggar & dv. Vaibhav Gadre for the Petitioner present.

Registry as well as Applicant are directed to **issue notice** to the Corporate Debtor. The Applicant shall file service affidavit of service along with copy of notice sent to the Corporate Debtor, original postal receipt, track report/acknowledgments, emails etc., at least two days before the next date of hearing.

Registry is also directed to submit service report along with copy of notice sent to the Corporate Debtor, postal receipt, track report/acknowledgment.

Corporate Debtor is directed to file the Reply within two (2) weeks by serving an advance copy to the Counsel for the Applicant.

Ld. Counsel for the Petitioner is directed to file the affidavit of service in relation to service of the petition to the IBBI. List this matter on Board on **29.07.2024**.

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PRABHAT KUMAR
MEMBER (TECHNICAL)

Rehan Shaikh

-sd-
JUSTICE V.G. BISHT
MEMBER (JUDICIAL)